GOVERNMENT OF INDIA MINISTRY OF MINES

LOK SABHA UNSTARRED QUESTION No.2872

ANSWERED ON 17.12.2025

IDLE MINES IN THE COUNTRY

2872. SHRI DEEPENDER SINGH HOODA:

Will the Minister of MINES be pleased to state:

- (a) the total number of mines in the country that are currently idle, State and Union Territory-wise;
- (b) the details of the primary reasons for these mines being idle including factors such as regulatory delays, environment/forest clearances, leaseholder inaction, legal disputes or any other administrative or technical reasons;
- (c) whether the Government has a plan to revive these idle mines and if so, the details thereof and if not, the reasons therefor;
- (d) whether there is any mechanism for reclaiming or reassigning the leases of longidle mines to more capable operators or for alternative utilisation, such as conversion into solar parks or other public-benefit purposes and if so, the details thereof; and
- (e) the estimated economic losses to the exchequer in terms of foregone revenues and increased import dependence arising from the continued non-utilisation of such idle mines?

ANSWER

THE MINISTER OF COAL AND MINES (SHRI G. KISHAN REDDY)

- (a) & (b) There are 1400 non-working major mineral mines in the country. The State/ UT-wise details are provided in Annexure-I. The mines are currently non-working mainly due to mine under process of surrender, pending lapse order by the State Government, lack of availability of suitable grade mineral, uneconomic operations, non-compliance with statutory requirements, legal issues, and challenges linked to land acquisition and local issues.
- (c) & (d) The Ministry of Mines has introduced several reforms under the MMDR Act, 1957 to revive non-working mines. Section 4A(4) provides that leases with no production and dispatch for two consecutive years are liable to lapse. The States are required to review and promptly re-auction the feasible blocks. Under Section 8B, all valid rights and clearances transfer automatically to the new lessee. For mines that cannot be revived, there is a provision for effective mine closure by the lessee through

approved closure plans that ensure proper restoration of the area which can be used for alternative public-purposes.

(e) Feasible non-working mines are auctioned, whereby States receive auction premium in addition to royalty.

Annexure: I

SI. No.	State/Union Territory	No. of Non-working Mines*
1	Tamil Nadu	347
2	Andhra Pradesh	282
3	Gujarat	172
4	Madhya Pradesh	143
5	Karnataka	110
6	Odisha	81
7	Jharkhand	67
8	Telangana	40
9	Maharashtra	36
10	Rajasthan	25
11	Chhattisgarh	24
12	Jammu & Kashmir	24
13	Meghalaya	11
14	Himachal Pradesh	9
15	Goa	8
16	Bihar	6
17	Haryana	4
18	Kerala	4
19	Uttarakhand	4
20	Assam	1
21	Ladakh	1
22	West Bengal	1
Grand Total		1400

^{*} List excludes non-working mines of the newly classified major minerals (Quartz, Feldspar, Mica, and Barytes).